

EMPOWERMENT

(2024-25)

(EIGHTEENTH LOK SABHA)

MINISTRY OF TRIBAL AFFAIRS

Action taken by the Government on the Observations/Recommendations contained in the Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Tribal Affairs

**LOK SABHA SECRETARIAT**

NEW DELHI

August, 2025/ Shravana, 1947 (Saka)

TENTH REPORT
STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT
(2024-25)
(EIGHTEENTH LOK SABHA)

MINISTRY OF TRIBAL AFFAIRS

Action taken by the Government on the
Observations/Recommendations contained in the Third Report
(Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the
Ministry of Tribal Affairs

Presented to Lok Sabha on 11.8.2025

Laid in Rajya Sabha on 11.8.2025



LOK SABHA SECRETARIAT
NEW DELHI

August, 2025/ Shravana, 1947 (Saka)

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**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL
JUSTICE AND EMPOWERMENT (2024-25)**

SHRI P.C. MOHAN - CHAIRPERSON

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| 1. | Smt. Mamta Kemwal | - | Joint Secretary |
| 2. | Shri Krishendra Kumar | - | Deputy Secretary |
| 3. | Shri Aritra Das | - | Committee Officer |

INTRODUCTION

I, the Chairperson, Standing Committee on Social Justice and Empowerment (2024-25) having been authorized by the Committee to submit the Report on their behalf, do present this Tenth Report on the Action taken by the Government on the Observations/Recommendations contained in the Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Tribal Affairs.

2. The Third Report was presented to Lok Sabha and laid in Rajya Sabha on 18.12.2024. The Ministry of Tribal Affairs have furnished their replies indicating action taken on the recommendations contained in that Report on 17.03.2025. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 06.08.2025.

3. An analysis of the Action taken by the Government on the Observations/Recommendations contained in the Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Tribal Affairs is given in Appendix.

4. For facility of reference observations/ recommendations/ comments of the Committee have been printed in bold in the body of the Report.

NEW DELHI;

06th August, 2025
15 Shravana, 1947 (Saka)

P.C. MOHAN
Chairperson,
Standing Committee on Social
Justice and Empowerment

CHAPTER I

REPORT

The Report deals with the action taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Tribal Affairs.

1.2. The Third Report was presented to Lok Sabha and laid in Rajya Sabha on 18.12.2024. It contained 9 observations/recommendations. Action Taken Replies of Government in respect of all the observations/recommendations have been examined and are categorized as under:-

- (i) Observations/Recommendations which have been accepted by the Government: - **(Total: 04, Chapter: II)**

Rec. Para No. 2.7, 3.11, 5.11 and 7.19

- (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply: - **(Total: 02, Chapter: III)**

Rec. Para No. 4.18 and 8.11

- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration: - **(Total: 03, Chapter: IV)**

Rec. Para No. 4.17, 4.19 and 6.9

- (iv) Observations/Recommendations in respect of which replies of the Government are interim in nature: - **(00, Chapter: V)**

Rec. Para No. NIL

1.3. The Committee desire that action taken notes on the recommendations contained in Chapter-I of this Report may be furnished to them at the earliest and in any case not later than three months of the presentation of this Report.

1.4. The Committee will now deal with the replies received from the Government which need reiteration or merit comments.

Recommendation (Para No. 4.17)

1.5. The Committee, in their original Report, had recommended as follows:-

“The Committee note that as per the announcement in 2018-19 Eklavya Model Residential Schools (EMRS) are to be established in every block having more than 50 per cent ST population and at least 20,000 tribal persons. Accordingly, 452 new EMRS are to be established along with the existing 288 EMRS sanctioned under Grants under Article 275(1) of the Constitution since 1988. The Committee, however, find that out of 452 new EMRS sanctioned 223 are functional and 211 out of 288 old EMRS have been identified for upgradation. The Committee also find that several challenges such as availability of appropriate land, non-availability of construction material due to State Government policy, extreme weather conditions, non-availability of electricity supply etc. are being faced by the construction agencies in constructions of EMRS. The Committee note that 9 new EMRS have been sanctioned in 2023-24 and 100 more new EMRS have been requested to the Government of India to meet the present requirement since the 452 EMRS sanctioned till date were based on 2011 census. The Committee find that several decisions were taken for effective implementation of EMRS scheme in Manthan Shivir held on 18-19 July, 2024 including to consider minimum 8-10 acres of land where 15 acres of land is not available for construction of EMRS. The Committee believe that the Ministry of Tribal Affairs will take suitable steps to ensure that the hindrances coming in the execution of the Scheme would be carefully resolved in a time bound manner. The Committee desire that all the old schools are upgraded in a time bound manner and new schools sanctioned are made functional, if possible, in their own building within the given time frame. The Committee, therefore, recommend that the requisite funds and necessary guidance is provided to the Executing agencies and suitable steps are taken so that the Scheme does not face shortage of funds at any stage”

1.6. The Ministry of Tribal Affairs in their Action Taken Reply, have submitted as under:-

“The construction status of EMRS schools as on 17.01.2025 is as under:

Scheme	Location Approved	Completed	Work In Progress	Pre-construction Stage
Article 275 (1)	288	256	23	9
New Scheme	429	87	222	120

TOTAL	717	343	245	129
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The functional status of schools is as under:

EMRSs under Article 275(1)		New Schools (Sanctioned as per CCEA approval)		Total	
Locations Approved	Functional	Locations Approved	Functional	Locations Approved	Functional
288	270	429	206	717	476

Upgradation Progress as on 17.01.2025:

- The proposal for the upgradation of 189 old Eklavya Model Residential Schools (EMRSs) has been approved. NESTS is consistently engaging with State Governments to make use of this opportunity.

Steps Taken by MoTA and NESTS:

(i) Land Requirement Adjustment:

During the Manthan Shivir organized on 18-19 July 2023, it was resolved to reduce the minimum land requirement from 15 acres to 8-10 acres to address land availability issues.

(ii) Follow up with State Authorities for Electricity and Water Connection:

The issues are regularly being followed up with the authorities of respective State Government at the level of Chief Secretary, Principal Secretary and District Magistrate.

EMRS District Construction Management Committees have been formed by MoTA under the Chairmanship of District Magistrate/District Collector for all EMRS management and related issues

(iii) Monitoring Mechanisms:

Progress is closely monitored at multiple levels:

By the Hon'ble Minister of Tribal Affairs.

By the Secretary, MoTA.

Monthly review meetings by the Commissioner, NESTS.

Fortnightly review meetings at the Project Monitoring Unit (PMU) level of NESTS.

(iv) Guidance and Amendments:

EMRS guidelines were issued to all construction agencies.

Necessary amendments were incorporated based on stakeholders' feedback to address practical challenges.

(v) Project Funding Mechanism:

Project wise Escrow Accounts have been opened to ensure that funds are not diverted and available for the designated project only.

Advance funds are being released to construction agencies to ensure sufficient liquidity.

The fund release mechanism is being reviewed on quarterly basis to ensure optimum utilisation of funds.

Commitment to Timely Execution:

MoTA and NESTS are committed to resolving hindrances in a time-bound manner.

Through the outlined monitoring mechanisms, financial strategies, and adaptive guidelines, significant progress has been achieved and will continue to be expedited to meet the expectations of the Standing Committee.

Conclusion:

The Ministry of Tribal Affairs and NESTS are steadfast in their resolve to ensure the timely construction and functionality of EMRS schools. The coordinated efforts and robust mechanisms in place reflect the commitment to achieving these goals efficiently and effectively."

1.7. Noting delay in making EMRS functional from their own buildings as a total of 476 schools out of 717 schools have been made functional till date, the Committee recommended in their Original Report that all EMRS should be made functional preferably from their own buildings within the given timeframe. In the action taken reply of the Ministry, the Committee find that majority of new schools are being run from the rental buildings as only 87 school buildings have been constructed so far. The work of 222

schools is under progress and 120 EMRS are in pre-construction stage in the new Scheme. The Committee also find that various steps such as Land Requirement Adjustment, Follow-up with State Authorities for Electricity and Water Connection, Mechanism for monitoring of progress at multiple levels and creation of Project wise Escrow Accounts with review of fund release on quarterly basis are being taken by the Ministry for timely completion of construction of all the schools. The Committee are of the firm view that the role of EMRS is very crucial for providing quality education to the tribal students particularly in remote areas and , therefore, desire that NEST should adopt a more concerted, result oriented and pro-active approach through continuous and rigorous monitoring of all activities related to the construction of schools and close coordination with all the Implementing Agencies so that construction work of all EMRS irrespective of old or new schemes are completed in a given timeframe.

Recommendation (Para No.4.19)

1.8. The Committee, in their original Report, had recommended as follows:-

“The Committee are happy to note that the Ministry of Tribal Affairs propose to set up Centre of Excellence for Sports in 15 identified EMRS. However, the Committee are worried with regard to the time likely to be consumed in setting up of Centre of Excellence for Sports as out of 15 identified EMRS only 5 have been finalized in first phase. The Committee believe that the engagement of students in sports activities in schools is very essential for their physical development, hence they should be set up at priority in a time bound manner. The Committee also believe that the revised timelines fixed for operationalization of Centre of Excellence for Sports will be adhered. The Committee, therefore, desire that strict timelines should be laid down to set up all the 15 Centre of Excellence for Sports. The Committee may be apprised in this regard”.

1.9. The Ministry of Tribal Affairs, in their Action Taken Reply, have submitted as under:-

“The Ministry of Tribal Affairs acknowledges the Committee's recognition of the importance of sports in promoting the physical development of students

and shares the concern regarding the timely operationalization of these Centres of Excellence.

In this regard, the Ministry would like to update the Committee as follows:

1. Identification of Locations:

The CoEs will be co located with the EMRSs to extent feasible

To identify the location of CoEs, the type of sports has been captured from the school Principals across the EMRSs based on the prevalent sports in the respective areas.

The Sports Authority of India (SAI) has been roped in for consultation to design the CoEs in line with SAI standards.

2. Cost Optimization:

NESTS has been optimizing the higher estimated cost to bring it within the sanctioned limit of Rs. 5 Crore.

The designs are being finalized for establishing the CoEs in line with the inputs from stakeholders, experts and within the sanctioned cost.

3. Progress of the First Phase:

Out of the 15 identified EMRS, five CoE locations have been finalized for the first phase. The requisite groundwork, including site assessments, infrastructure planning, and selection of sporting disciplines, is underway.

4. Timelines for Implementation:

To expedite the process, the Ministry has adopted a phase-wise approach, ensuring that operationalization in the first five schools serves as a model for subsequent establishments.

Revised timelines have been fixed, and efforts are being made to adhere to these strictly. The expected timeline for making these five Centres operational is June 2026.

5. Capacity Building and Support:

Collaboration with SAI and stakeholders is underway to ensure the availability of quality training, coaching staff, and equipment.

Regular monitoring mechanisms have also been put in place.

6. Second Phase Implementation:

The groundwork for the remaining ten Centres is being initiated parallelly to minimize delays.

The aim is to achieve full operationalization of all 15 Centres of Excellence by December 2026.

7. Commitment to Time-Bound Execution:

The Ministry is committed to implementing these Centres within a time-bound framework. The revised timelines are being strictly monitored.

The Ministry assures the Committee that the establishment of these Centres is being treated as a high-priority initiative. A detailed timeline and the status of progress will be submitted for the Committee's review at regular intervals."

1.10. In view of the importance of sports for the students of EMRS, the proposal of the Ministry of Tribal Affairs to set up Centres of Excellence for Sports was well appreciated by the Committee. The Committee had noted in their original report that out of 15 Centres of Excellence for Sports, only 5 have been finalized. The Committee, accordingly, desired that the strict timelines should be laid down to set up all the 15 centers so that all the Centres are set up in that timeframe. However, the Committee find from the reply by the Ministry of Tribal Affairs that location for only five centres has been finalized for the first phase and the expected timeline for making these five centers operational is June, 2026. The Committee have also found that the groundwork of remaining centres is being simultaneously initiated to minimize the delays and all the 15 Centers of Excellence for Sports will be set up by December, 2026, however, the locations for the remaining 10 Centres are yet to be finalized. The Committee expect that the location for remaining 10 centres would also be finalized at the earliest by the Ministry of Tribal Affairs so that they are able to adhere new timelines of December, 2026 set up to make all Centres of Excellence for Sports operational. The Committee would like the Ministry to apprise them about the steps taken in this regard at Final Action Taken stage.

Recommendation (Para No. 6.9)

1.11. The Committee, in their original Report, had recommended as follows:-

“The Ministry of Tribal Affairs revamped the Scheme of Special Central Assistance to Tribal Sub-Scheme into Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY) with the aim of integrated development of 36428 villages and provisioned a sum of ₹ 20.38 lakh per village as ‘Gap Filling’. The Committee note that during the year 2023-24, Ministry of Tribal Affairs could release ₹149.65 crore from the revised allocation of ₹375.00 crore. The Committee further note that Dharti Abba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) has been launched under which more than 63000 villages including 36428 villages covered under PMAAGY would also be included. The Committee believe that with the launch of DA-JGUA, the difficulties and challenges faced in PMAAGY will be resolved. The Committee find that the role of Ministry of Tribal Affairs has since increased multiple times in implementation of DA-JGUA as multi-sectoral interventions through convergence of specific Schemes of several Ministries. The Committee, therefore, expect that the Ministry of Tribal Affairs should coordinate with all the Ministries/Department so that the difficulties /challenges faced under PMAAGY do not arise. The Committee, therefore, desire that the PM Gatishakti Portal developed for monitoring and evaluation of physical and financial progress of all the projects on regular basis should be utilized so that the objectives of the DA-JGUA are fully achieved. The Committee also desire that the Ministry should draw an action plan so that 63000 villages identified under DA-JGUA can achieve integrated socio-economic development of the tribal people as envisaged in the Abhiyan in a time bound manner. The Committee would like to be apprised of the time schedule fixed for implementation of the Abhiyan and also the latest status of the achievement made in this regard after the implementation of DA-JGUA”

1.12. The Ministry of Tribal Affairs, in their Action Taken Reply, have submitted as under:-

“Based on learning from the success of PM JANMAN, Dharti Abba Janjatiya Gram Utkarsh Abhiyan (DA JGUA) has been launched which is more structured and expanded version of PMAAGY with dedicated convergence of funds and Saturation for key interventions from line Ministries and State departments. The Abhiyan comprises of 25 interventions implemented by 17 line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The observations of the Committee for utilization of PM Gati Shakti portal has been duly noted

and the Ministry is in the process of development of dedicated portal for DA JGUA for monitoring purposes. Ministry is regularly consulting line Ministries / Departments / States for achieving the desired results in a time bound manner.

The progress of Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (as on 11.02.2025), along with Mission Targets Ministry-wise, is as under:

Ministry	Activity	Mission Target (2024-2028)	Sanction details
Ministry of Rural Development (MoRD)	Pradhan Mantri Awas Yojna (PMAY)-Gramin (MoRD)	20 Lakhs pucca houses	794191 HH and 10040 Completed.
	Pradhan Mantri Gram Sadak Yojna PMGSY (MoRD)	25,000 Km Road	Survey & GIS based verification is in progress.
Ministry of Jal Shakti	Jal Jeevan Mission (JJM)	Every eligible village/Hamlet	For 36557 villages work order has been issued.
Ministry of Power	Revamped Distribution Sector Scheme - RDSS	Every unelectrified HH and unconnected public institutions (~ 2.35 lakh)	44045 HHs
Ministry of Health and family Welfare	PM Ayushman Bharat Health Infrastructure Mission – PM ABHIM	1000 MMUs	36 MMU have been sanctioned and operationalised
Ministry of Women and Child Development	Anganwadi Centre-Poshan 2.0 (ICDS)	8000 Saksham AWC (2000 New AWC & 6000 upgradation)	236 new AWCs sanctioned.
DoSE&L, Ministry of Education	Samagra Shiksha Abhiyan (SSA)	1000 hostels	304 hostels have been sanctioned
Ministry of Communication & Information Technology	Universal Service Obligation Fund (USOF)	5000 villages	889 villages covered (792 towers commissioned)
Ministry of Agriculture and Farmers Welfare	Rashtriya Krishi Vikas Yojana (RKVY)	Sustainable agriculture support to FRA patta holders (~ 2 lakh)	Benefit of Schemes of Agriculture (seeds/implements/soil cards) has been provided to more than 50000 beneficiaries
Ministry of Tribal Affairs	PMAAGY/ SCA to TD	100 TMMC - Mutli-purpose Marketing Centres	41 TMMC have been approved in 11 states
		Upgradation of Ashram	2426 projects of schools approved in 11 states

Ministry	Activity	Mission Target (2024-2028)	Sanction details
		Schools/Govt. Schools & Hostels for Tribals	
		FRA Claim Support	Proposals of preparation for 810 Community Forest Resource Rights Management Plans have been approved covering more than 80,000 hectares of forest land.
			Creation of FRA cells have been approved in 9 states
		CoC for Sickle Cell Disease in 16 states	15 CoC approved in 14 states

Ministry of New and Renewable Energy, D/o Fisheries, D/o Animal Husbandry and Dairying, Ministry of Tourism: - have issued their revised guidelines.

Ministry of Petroleum & Natural Gas, Ministry of AYUSH and Ministry of Skill Development and Entrepreneurship: - Pending for approval of main scheme.

1.13. In the Original Report, the Committee had noted that the Dharti Abha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) has been launched for the integrated development of 63000 villages including 36428 villages covered under erstwhile Pradhan Mantri Adi Adarsh Gram Yojana (PMAGGY). The Committee had also noted that 17 line Ministries have been involved to saturate infrastructural gaps in 63,843 villages under this Abhiyan in 5 years. Since several Ministries have been involved for the implementation of the Abhiyan, the Committee had desired that the Ministry of Tribal Affairs should draw an action plan so that the objectives of the Abhiyan are achieved in a time bound manner. The Committee are happy to note from the reply of the Ministry that the several activities/projects have been sanctioned by 9 line Ministries. The Committee, further, note that some line Ministries/ Departments such as New and Renewable Energy, Fisheries and Animal Husbandry and Dairies, Tourism have issued revised guidelines and main scheme is pending for

approval in the Ministry of Petroleum and Natural Gas, Ministry of AYUSH and Ministry of Skill Development and Entrepreneurship. The Committee feel that the involvement of all the Line Ministries is important to achieve the objectives of the Abhiyan within the Mission target period of 2024-2028. The Committee, therefore, desire that the Ministry of Tribal Affairs should take necessary steps for early approval of the Scheme by the line Ministries who are yet to approve the Scheme so that the work proposed to be undertaken for the integrated development under Abhiyan is completed in the stipulated time.

CHAPTER-II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE

GOVERNMENT

Recommendation (Para No. 2.7)

The Committee note that the Ministry of Tribal Affairs have been allocated ₹12,938.32 crore by the Ministry of Finance against the proposed demand of ₹ 12,433.22 crore for the year 2024-25. This indicates the efforts and commitment of the Central Government for overall development of tribal people in the country. The Committee also note that a new Scheme Dharti Abba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) have been launched by the Ministry of Tribal Affairs after the announcement of Budget. The Committee are, however, little apprehensive about the trend of expenditure incurred by the Ministry during 2021-22, 2022-23 and 2023-24 as the actual expenditure during three years was much less in comparison to the Budgetary Estimates. The Committee strongly view that the purpose of the Schemes implemented by Ministry of Tribal Affairs will be defeated if funds are not fruitfully utilized. The Committee believe that with the introduction of the Single Nodal Account (SNA) system for the release of funds to the States/UTs, the responsibility of the Implementing Agencies in the States has been increased to utilize 75 per cent of released funds and if they are not able to spend it timely, the funds available with the Government of India will not remain idle and can be fruitfully utilized by diverting to other Schemes. The Committee are satisfied with the initiatives taken by the Ministry of Tribal Affairs to resolve the hurdles in implementation of various schemes such as non-submission of UCs by States/UTs/ Implementing Agencies, adoption of SNA system by State/UT Governments, technical issues of PFMS would make the implementation of schemes flawless. In view of the above, the Committee expect that the Budget Estimates of 2024-25 would be utilized fully for the effective implementation of all the Schemes and will achieve the targets laid down by the Ministry for the overall welfare/development of the tribal community. Since, the State/UT Governments have been found to be lacking in their approach, the Committee therefore desire that the State/UT Governments should be regularly pursued for delay and appropriately guided so that the financial and physical targets set by the Ministry of Tribal Affairs are achieved without any failure.

Reply of the Government

The steps taken by the Ministry of Tribal Affairs to achieve the financial and physical targets, inter-alia includes the following:

- (i) monitoring and review of the progress on implementation and execution of schemes/projects with States/UTs Governments.
- (ii) Conducting Manthan Shivirs at regular intervals and to sensitize the states about the need to release the funds with the treasury, utilize SNA balances and submit UCs within the stipulated time.
- (iii) Regular review of fund utilization and regular interaction with the State Governments to reduce the SNA Balance and to address the PFMS related issues of the States.
- (iv) Meetings at Secretary/FA/Joint Secretary level with the State Tribal Welfare Departments to monitor the progress of the implementation of the schemes and accelerate the implementation, understand the problems/bottlenecks for delayed expenditure and resolving the same.
- (v) The Ministry has designated senior officers as State Prabharis to liaise with states, undertake field visits and resolve bottlenecks.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

Recommendation (Para No. 3.11)

The Committee note that five Scholarship Schemes viz Pre-Matric, Post-Matric, National Fellowship, National Scholarship for Higher Studies and National Overseas Scholarship are being implemented by the Ministry of Tribal Affairs for the Educational Empowerment of the Tribal Students. The Pre-Matric and Post-Matric Scholarship Schemes are Centrally Sponsored open ended Scheme and National Fellowship, National Scholarship for Higher Education and Overseas Scholarship are Central Sector Schemes. The Committee find that the Ministry of Tribal Affairs contribute a certain percentage to State/ UTs in Centrally Sponsored Schemes and in Central Sector Schemes are 100 per cent funded by the Union Government. The Committee, however, note that the actual expenditure under Centrally Sponsored Schemes is much less than the Budgetary Allocation in 2021-22, 2022-23 and 2023-24 whereas under Central Sector Schemes, the actual expenditure is almost equal to Revised Estimate. Similarly, in case of Centrally Sponsored Scheme there is shortfall in physical achievement and there was 100 per cent physical achievements in Central Sector Schemes during these years. The Committee feel that the income eligibility criteria and delay in submission of beneficiaries data by the States/UTs may have restricted the number of applicants under the Centrally Sponsored Schemes. The

Committee are happy to note that harmonization of Scholarship Scheme is under process and the Ministry of Tribal Affairs have recommended to increase the annual income limit from ₹2.5 lakhs to ₹ 4.5 lakhs for Centrally Sponsored Schemes i.e Pre-Matric and Post-Matric Scholarship Schemes. The Committee also note that several other measures are being taken to enhance the implementation of educational empowerment Schemes such as timely disbursement of scholarship to eligible students, regular review meetings with States/UTs, regular capacity building of all the stakeholders, etc. The Committee believe that the initiatives taken up and the action plan drawn by the Ministry of Tribal Affairs in Manthan Shivir would yield the desired results. The Committee, therefore, recommend that suitable mechanism should be developed so that the decisions taken at Manthan Shivir is implemented in a time bound manner. The Committee would appreciate, if they, are apprised of the action taken in this regard.

Reply of the Government

The Ministry is taking action on the decisions taken during the Manthan Shivir. Point-wise details are submitted below:-

- i. Bio-authentication of all Institutes –Bio-authentication is already under process in every States/UTs by a collaboration of multiple ministries. Bio-authentication is an ongoing exercise as Institute Nodal Officers (INOs), Head of Institutes (HoIs) and other officials are transferred or retired and new person joins at their place.
- ii. Empanelment of Private Institutes and Fee Capping- States/UTs have already taken up within the State the process of grading or empanelment exercise of private institutes. For fee capping, Ministry of Tribal Affairs has capped the fee in private institutes under Post Matric Scholarship as per the details given below: -

For engineering courses: - Rs.2.5 lakhs per annum

For medical courses: - Rs.6.00 lakhs per annum

For other courses: - Rs.1.00 lakhs per annum

However, the concerned State Govt. is free to give additional scholarship over and above the fee capping prescribed by Ministry of Tribal Affairs using their own State fund.

- iii. One Time Registration by NSP – OTR module is launched by NSP and all States/UTs whether onboarded on the NSP or having their own scholarship portal now need to implement the OTR functionality.
- iv. Uniformity of format for inviting application for all portals: - Ministry has developed a 44 column format which is forwarded to all States/UTs and NSP for bringing uniformity under scholarship schemes for ST students.
- v. Direct DBT to Aadhar linked bank account: - All States/UTs are doing direct DBT to the student's bank account. Ministry has issued instructions to all States/UTs for DBT of scholarship to the Aadhar linked bank account of the

beneficiaries of scholarship scheme for ST students. Disbursement of Scholarship through Adhar link Bank Account has been made mandatory since 2023-24.

- vi. Dedicated PMU:- The scholarship division of Ministry of Tribal Affairs has already setup a dedicated PMU team for monitoring the scheme implementation and analyse the beneficiary data submitted by the States/UTs. The beneficiary data is also used for evaluating performance of various States and shared on Performance Dashboard of Ministry. The compiled data is also shared with DBT Mission, Prayas Dashboard and NITI Aayog for monitoring Output Outcome Indicators.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

Recommendation (Para No. 5.11)

The Committee are happy to note that the Ministry of Tribal Affairs have funded 190 NGOs for approximately 320 projects in education, health and livelihood sectors and successfully spent the funds allocated under the Scheme during 2022-23 and 2023-24. The Committee appreciate the efforts made by the Ministry of Tribal Affairs in achieving 112.47 per cent and 93.17 per cent of the target fixed for the projects related to 10 bedded hospitals/mobile dispensaries during 2021-22 and 2022- 23, respectively. The Committee are, however, little worried about the low percentage of achievement under some projects as 47 per cent target could only be achieved for Residential/non-residential schools and 33.06 per cent fixed for 10 bedded hospitals/mobile dispensaries during 2023-24. The Committee have no doubt about the efficiency and competency of the Ministry of Tribal Affairs but the role of State /UT Governments is significant as the projects are to be recommended/ executed by them. The Committee are convinced with the steps taken for the improvement in implementation of the Scheme such as mandatory annual Inspection, recommendation by District Authority, submission of annual audited accounts by NGOs/ VOs, communication module in the portal for NGOs to resolve their grievances/ clarifications etc. will yield the desired results. The Committee would like to be apprised of the observations of the committee set up by the Ministry of Tribal Affairs for finalization of modalities for evaluation/ review of the performance of the ongoing projects under the scheme and the action taken thereon.

Reply of the Government

The data on physical achievement was based on the cases for FY 2023-24 reimbursed till 31st March, 2024. However, the revised data including cases for FY 2023-24

reimbursed during the current FY show that target achieved is 70.92% in case of residential/non residential schools and 97% for mobile dispensaries and hospitals.

A meeting of the Committee for Evaluation for ongoing projects (CEOP) was held on 23.08.2024.

In its first meeting, the Committee recommended that Grants in Aid for additional beneficiaries upto 50 students in educational projects may be considered subject to availability of funds during FY 2024-25 for the projects of FY 2023-24. NGO Division may prepare details of budget available for FY 2024-25, committed liability for FY 2022-23, 2023-24 & 2024-25 (1ST installment) and budget implications for additional 50 beneficiaries in educational projects.

It has been asked to delve into greater detail on the logical and field realities before considering the recommendations.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

Recommendation (Para No. 7.19)

The Committee note that the Tribal Cooperative Marketing Development Federation of India (TRIFED) has been entrusted with the responsibility to develop a mechanism for marketing of Minor Forest Produce (MFP) and development of value chain for MFP. The Committee find that 3950 Van Dhan Kendras have been set up in the States/ UTs but there are several States such as Tamil Nadu, Uttar Pradesh, Uttarakhand, Kerala, Himachal Pradesh, etc. where the number of Van Dhan Kendras established is very less. The Committee also note that the procurement of Tribal produce by TRIFED was less in 2022-23 and 2023-24 as the TRIFED already had existing stock, hence, they could not purchase new stock. The Committee feel that TRIFED requires to vigorously work to strengthen the system so that the procurement and sale of the Forest produce is enhanced. The Committee strongly believe that forest produce is the lifeline of tribal people in the country as it provides regular livelihood and income generating opportunities to them, hence, Ministry of Tribal Affairs/TRIFED should take suitable measures to resolve the issues that have been hampering the production and marketing of the forest produce. The Committee recommend that the necessary steps will be taken for setting up of Van Dhan Vikas Kendras, Haat Bazaars, storage godowns, skill and entrepreneurship, research and development, etc. The Committee would like to be apprised of the action taken and the progress achieved till date under Pradhan Mantri Janjatiya Vikas Mission.

Reply of the Government

TRIFED, is implementing the "Pradhan Mantri Jan Jatiya Vikas Mission (PMJVM)".

TRIFED has informed that it does not allocate VDVks to any States/UTs. These are established in response to the proposals received from the states. That is the reason

for variation in the number of VDVks in different states. However, endeavours are being made to establish more VDVks in all states to cover the tribal communities. The efforts for setting up more VDVks are further fortified by regular meetings, conferences and the field tours undertaken by TRIFED. Targets have been set up for establishing Van Dhan Vikas Kendras, Haat Bazaars, Storage Godowns, Entrepreneurship training, Skill Development of tribal populace, research and development, procurement of MSP for MFP through State Implementing Agency etc.

Since the launch of Van Dhan Yojana from August, 2019 onwards, TRIFED has sanctioned 3959 Van Dhan Vikas Kendras amounting to Rs.587.36 Crores, associated with 11.83 Lakhs members (men and women) in 25 States and 3 UTs under PMJVM Scheme.

The states/UTs with tribal populations are being encouraged to give more proposals for the establishment of VDVks for providing round the year livelihood opportunities to be tribal brothers and sisters.

The State Nodal Departments (SNDs) and State Implementing Agencies (SIAs) are continually being approached to intensify their efforts for a greater outreach resulting in more procurement and more number of VDVks.

Besides, TRIFED is also engaged in generating livelihood opportunities for tribal communities through marketing development of the tribal products organic & natural created by them in terms of handicraft, handloom and other items. Under the scheme of Pradhan Mantri Janjatiya Vikas Mission (PMJVM), TRIFED undertakes empanelment of tribal artisan and procurement of various tribal products from them for generating livelihood opportunities for tribal communities. TRIFED undertakes retail marketing of tribal products through its 114 TRIBES India Outlets, E-Commerce platforms & Exhibitions like Aadi Mahotsav, Aadi Bazaar etc. TRIFED also participates in few exhibitions for promotion of tribal products at national & international platforms.

The total number of suppliers/producers empaneled with TRIFED as on 30.10.2024 are 5291. The details about the initiatives undertaken by TRIFED as on 31.12.2024 are enumerated in following paragraphs.

- i) Sourcing: The purchases of tribal products valuing Rs. 11.84 crores is made by TRIFED during current financial year (as on 31.12.2024).
- ii) Organizing Tribal artisan empanelment Mela (TAeM): TRIFED has initiated a concept of organizing Tribal Artisan Empanelment Mela (TAeM) at District/Tehsil level as an exercise to reach out to tribals located in interior tribal areas and source tribal art and craft directly from the tribal artisans. Under this initiative, TRIFED in association with State Govt./Organizations invites Tribal Artisans to an exhibition area where they display their art and craft items. TRIFED deposes its merchandising team

to these Melas to identify the new artisans and new products which can be marketed through its outlets. This initiative not only helps in sourcing tribal art and craft in its original form but also helps in spreading message about TRIFED's activities and ways and means for a tribal to avail the benefits of TRIFED's activities. During current financial year, TRIFED has organised 18 TAeMs across the country.

iii) Sale of Tribal Products: TRIFED has been marketing tribal products through its own shops called "TRIBES India" & through Franchise Outlets and outlets of the state emporia on consignment basis. Sales of Rs. 24.08 crores have been made during current year (till 31.12.2024).

iv) Exhibitions: TRIFED has been organising and participating in exhibitions for marketing and promotion of tribal products. During the current financial year 2024-2025, TRIFED has organized Aadi Mahotsavs at Delhi (16-24 February, 2025), Ahmedabad (13 – 22 October, 2024), Chennai (15 – 24 November, 2024), Jaipur (29 November, 2024-18 December, 2024) and Bhopal (20 – 30 December, 2024). In addition to above, in order to promote regional level participation of tribal artisans, Aadi Bazaars are organised at different state capitals and other potential cities. Aadi Bazaars were organized at Mussoorie, Indore, Bhubaneswar, Ooty, Bangalore, Puducherry, Ahmedabad, Udaipur, Leh, New Delhi, Jaipur and Hyderabad during current financial year. Besides, TRIFED has participated in more than 125 exhibitions all over the country for marketing and promotion tribal products.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

CHAPTER- III

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

Recommendation (Para No. 4.18)

The Committee note that National Education Society for Tribal Students (NESTS) established as an Autonomous Society is mandated to plan, construct, establish, endow and administer the schools and do all the acts and things necessary for or conducive to tribal education. Similarly, EMRS society is to be established in each State/UT and these Societies are responsible for the overall implementation/ administration of schools sanctioned/ established in the State/UT. As per the norms, each State/ UT EMRS society is to sign a MoU with NESTS. The Committee, however, note that EMRS society is yet to be established in Bihar and MOU with NESTS have been signed with 25 States till date. The Committee are satisfied with the progress made in the establishment of EMRS as targets set up for establishing ATAL Tinkering Labs, affiliation of schools to CBSE and digitization and technological initiatives during 2021- 22, 2022-23 and 2023-24 were achieved. Since the requisite system has been set up for the establishment and functioning of EMRS, the Committee expect that timely action will be taken with regard to establish smart class rooms, affiliation of all EMRSs with CBSE and recruitment of adequate number of teachers/ staff for providing quality education in schools so that education of the students is not compromised. The Committee would like to be informed of the progress made in this direction.

Reply of the Government

1. **Smart Classroom Establishment in EMRSs:** The project "Establishment of intelligent educational Infrastructure (Smart) in Eklavya Model Residential School (EMRSs)" is a collaborative programme with Ministry of Electronics and Information Technology (Meity) and funded/supported by Meity, Ministry of Tribal Affairs (MoTA) & National Education Society for Tribal Students (NESTS). ERNET India, an autonomous Scientific Society under Ministry of Electronics & Information Technology, Government of India which is the implementing agency to execute the smart class project.

The objective of the project is to provide a digital interactive board, access point, UPS, manpower support and BSNL internet facilities. Smart class enablement and internet connectivity has been targeted in 175 EMRSs across the country in phase manner. In Phase 1 and Phase 2, smart classroom infrastructure was successfully established in 174 EMRSs, and teaching and learning processes were initiated. The third phase of the project aims to extend smart class enablement to 154 additional

EMRSs, further enhancing the educational environment and providing tribal students with access to modern educational tools.

This initiative is a significant step towards modernizing the educational infrastructure in EMRSs, ensuring that tribal students receive quality education with the support of advanced technological tools.

2. Facilitation of CBSE Affiliation of Schools: Concerted efforts have been made to encourage EMRSs to apply for CBSE Affiliation under different categories. The matter with respect to CBSE affiliation of EMRSs is being managed centrally by NESTS and the schools are encouraged and facilitated at each step to apply for Affiliation. There are total of 361 EMRSs affiliated to CBSE so far, 103 are affiliated under State Boards and the remaining 12 applied/to be applied.

3. Recruitment of staff for EMRSs: NESTS is an organization formed in 2018-19 for management of EMRSs across India. The Department of Expenditure, Ministry of Finance had approved the creation of posts @ 52 posts per EMRS for teaching and non-teaching staff for 740 EMRSs across the country advising to make the recruitment to fill these posts in a phased manner from 2022-23 to 2026-27.

As per the sanction, notification was issued in 2023 to fill 10391 teaching and non-teaching posts through ESSE 2023. The Appointment cum posting orders have been issued to more than 9000 shortlisted candidates as per norms.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

Recommendation (Para No. 8.11)

The Committee note that the Ministry of Tribal Affairs has discontinued "Development of Particularly Vulnerable Tribal Groups (PVTGs)" Scheme from 2024-25 and have launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan from 2023-24 targeted at development of PVTGs. The Government of India intends to enhance the socio-economic conditions of PVTGs in a mission mode in three years with budgetary allocation of about ₹24,000 crore with the 11 interventions of 9 Ministries such as Rural Development, Health & Family Welfare, Power, Tribal Affairs, Women and Child Development, etc. The Committee note that during the period 2020-21 to 2022-23, the budgetary allocation made under Development of particularly vulnerable Tribal Groups (PVTGs) was substantially reduced at revision stage. Further, the Committee also note that during 2022-23 no fund was released to Andaman & Nicobar Islands, Bihar, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Manipur, Uttar Pradesh, Uttarakhand, etc. The Committee are unable to comprehend the reasons for not releasing funds to these States, particularly when large number of tribal populations

resides in these States and how did the work envisaged under development of PVTG Scheme was carried out in the absence of funds. The Committee believe that the Ministry of Tribal Affairs must have gained experience from the execution of Development of PVTG Scheme and would be utilized in the implementation of PM-JANMAN Scheme so that there are no hurdles in the implementation of the Scheme. The Committee expect that the target fixed for three years for the enhancement of socio-economic conditions of PVTGs communities across the country would be completed in a time bound manner. The Committee certainly hope that with the involvement of nine Ministries, the objectives envisaged under the Scheme will be achieved if there is proper coordination amongst them and the monitoring mechanism developed by the Ministry of Tribal Affairs is stringently applied.

Reply of the Government

For socio-economic and holistic development of PVTGs, the Ministry of Tribal Affairs was implementing scheme of "Development of PVTGs" wherein funds are provided to the concerned State Government / UT on the basis of their proposals for Conservation cum Development (CCD) plans.

The release of funds under the scheme was subject to submission of utilization certificates, progress reports, SNA compliances/revised procedure of releases as per MoF instructions. During 2022-23, under the scheme Rs.13717.93 lakhs was released to 10 States (Andhra Pradesh, Chhattisgarh, Gujarat, Karnataka, Odisha, Rajasthan, Tamil Nadu, Telangana Tripura and West Bengal)

For the other states Andaman & Nicobar Islands, Bihar, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Manipur, Uttar Pradesh, Uttarakhand funds could not be released due to high UC and SNA compliances

Based on the insights gained from the implementation of the PVTGs scheme, PM JANMAN has been thoughtfully designed, with targeted interventions being carried out by the relevant ministries. Ministry, for swift implementation of the mission has been coordinating with line Ministries/States/DMs on regular basis. Additionally, a monitoring unit (PVTG support Cell) has been established within the Ministry to coordinate with line ministries, as well as State and district authorities, on a regular basis. Under PM JANMAN a Centralised portal has also been developed on PM Gati shakti portal, which is integrated with the portals of respective schemes of 9 Ministries.

A dashboard to monitor the physical and financial progress of each intervention has also been developed. Each Ministry has to populate the Centralized portal with their progress through API's.

This Ministry has been actively working towards resolving any bottlenecks in implementation in partnership with stakeholders. Ministry has been organizing Manthan Shivirs with line ministries/States to expedite progress. Such Manthan Shivirs were held on 15 December 2023, 18-19 July, 2024 with participation from State TWDs / Ministries. Ministry also engaged with DMs / District Officials, line Ministries and state officials of all 17 states in a Conference at New Delhi on 21 st January 2025, where Line ministries and districts discussed bottlenecks and way forward. Subsequent to that the same has been conveyed to all Chief Secretaries with a suggestion that DMs may designate a day in a month to review progress of all flagships schemes of MoTA. The progress under the mission as on 11th February, 2025 is as follows:

Name of Ministry	Activity	Mission Target (2023-2026)	Sanctions	Physical Achievements
M/o Rural Development	Provision of pucca houses	4.90 lakh houses	386725 houses	82385 houses completed.
	Connecting roads	8000 km road	4831.62 km road	62 Km Road completed
M/o Health and Family Welfare	Mobile Medical Units	1000 MMU (725 MMUs sufficient to cover all as per MoHFW)	687 MMUs	687 MMUs operationalized
M/o Jal Shakti	Piped Water Supply	18810 Villages	17873 Villages	6650 Villages 100% Saturated
M/o Women and Child Development	Construction and running of Anganwadi Centres	2500	2139 AWCs	1001 AWCs made operational.
M/o Education	Construction and running of hostels	500	194 Hostels	On going
M/o Power	Energization of unelectrified HHs	142133 HHs	142133 HHs	92311 HHs Electrified
M/o New and Renewable Energy	Households sanctioned under New Solar Power Scheme	As per identification of beneficiaries eligible for off grid	9961 HHs	1694 HHs Electrified
M/o Communications	Installation of mobile towers	Coverage of 4543 habitations	2115 habitations	334 Mobile towers installed
M/o Tribal Affairs	Multipurpose Centres	1000	873 MPCs	Work started in 513 MPCs.
	Setting up of VDVks	500	505 VDVks	156 VDVks Operational

As per information received from line Ministries

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

CHAPTER-IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED AND WHICH REQUIRE REITERATION.

Recommendation (Para No. 4.17)

The Committee note that as per the announcement in 2018-19 Eklavya Model Residential Schools (EMRS) are to be established in every block having more than 50 per cent ST population and at least 20,000 tribal persons. Accordingly, 452 new EMRS are to be established along with the existing 288 EMRS sanctioned under Grants under Article 275(1) of the Constitution since 1988. The Committee, however, find that out of 452 new EMRS sanctioned 223 are functional and 211 out of 288 old EMRS have been identified for upgradation. The Committee also find that several challenges such as availability of appropriate land, non-availability of construction material due to State Government policy, extreme weather conditions, non-availability of electricity supply etc. are being faced by the construction agencies in constructions of EMRS. The Committee note that 9 new EMRS have been sanctioned in 2023-24 and 100 more new EMRS have been requested to the Government of India to meet the present requirement since the 452 EMRS sanctioned till date were based on 2011 census. The Committee find that several decisions were taken for effective implementation of EMRS scheme in Manthan Shivir held on 18-19 July, 2024 including to consider minimum 8-10 acres of land where 15 acres of land is not available for construction of EMRS. The Committee believe that the Ministry of Tribal Affairs will take suitable steps to ensure that the hindrances coming in the execution of the Scheme would be carefully resolved in a time bound manner. The Committee desire that all the old schools are upgraded in a time bound manner and new schools sanctioned are made functional if possible in their own building within the given time frame. The Committee, therefore, recommend that the requisite funds and necessary guidance is provided to the Executing agencies and suitable steps are taken so that the Scheme does not face shortage of funds at any stage.

Reply of the Government

The construction status of EMRS schools as on 17.01.2025 is as under:

Scheme	Location Approved	Completed	Work In Progress	Pre-construction Stage
Article 275 (1)	288	256	23	9
New Scheme	429	87	222	120

TOTAL	717	343	245	129
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The functional status of schools is as under:

EMRSs under Article 275(1)		New Schools (Sanctioned as per CCEA approval)		Total	
Locations Approved	Functional	Locations Approved	Functional	Locations Approved	Functional
288	270	429	206	717	476

Upgradation Progress as on 17.01.2025:

- The proposal for the upgradation of 189 old Eklavya Model Residential Schools (EMRSs) has been approved. NESTS is consistently engaging with State Governments to make use of this opportunity.

Steps Taken by MoTA and NESTS:

1. Land Requirement Adjustment:

- During the Manthan Shivir organized on 18-19 July 2023, it was resolved to reduce the minimum land requirement from 15 acres to 8-10 acres to address land availability issues.

2. Follow up with State Authorities for Electricity and Water Connection:

- The issues are regularly being followed up with the authorities of respective State Government at the level of Chief Secretary, Principal Secretary and District Magistrate.
- EMRS District Construction Management Committees have been formed by MoTA under the Chairmanship of District Magistrate/District Collector for all EMRS management and related issues

3. Monitoring Mechanisms:

- Progress is closely monitored at multiple levels:
 - By the Hon'ble Minister of Tribal Affairs.
 - By the Secretary, MoTA.
 - Monthly review meetings by the Commissioner, NESTS.
 - Fortnightly review meetings at the Project Monitoring Unit (PMU) level of NESTS.

4. Guidance and Amendments:

- EMRS guidelines were issued to all construction agencies.
- Necessary amendments were incorporated based on stakeholders' feedback to address practical challenges.

5. Project Funding Mechanism:

- Project wise Escrow Accounts have been opened to ensure that funds are not diverted and available for the designated project only.
- Advance funds are being released to construction agencies to ensure sufficient liquidity.
- The fund release mechanism is being reviewed on quarterly basis to ensure optimum utilisation of funds.

Commitment to Timely Execution:

- MoTA and NESTS are committed to resolving hindrances in a time-bound manner.
- Through the outlined monitoring mechanisms, financial strategies, and adaptive guidelines, significant progress has been achieved and will continue to be expedited to meet the expectations of the Standing Committee.

Conclusion:

The Ministry of Tribal Affairs and NESTS are steadfast in their resolve to ensure the timely construction and functionality of EMRS schools. The coordinated efforts and robust mechanisms in place reflect the commitment to achieving these goals efficiently and effectively.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

(Recommendation Para No.4.19)

The Committee are happy to note that the Ministry of Tribal Affairs propose to set up Centre of Excellence for Sports in 15 identified EMRS. However, the Committee are worried with regard to the time likely to be consumed in setting up of Centre of Excellence for Sports as out of 15 identified EMRS only 5 have been finalized in first phase. The Committee believe that the engagement of students in sports activities in schools is very essential for their physical development, hence they should be set up at priority in a time bound manner. The Committee also believe that the revised timelines fixed for operationalization of Centre of Excellence for Sports will be adhered. The Committee, therefore, desire that strict timelines should be laid down to set up all the 15 Centre of Excellence for Sports. The Committee may be apprised in this regard.

Reply of the Government

The Ministry of Tribal Affairs acknowledges the Committee's recognition of the importance of sports in promoting the physical development of students and shares the concern regarding the timely operationalization of these Centres of Excellence.

In this regard, the Ministry would like to update the Committee as follows:

8. Identification of Locations:

- The CoEs will be co located with the EMRSs to extent feasible
- To identify the location of CoEs, the type of sports has been captured from the school Principals across the EMRSs based on the prevalent sports in the respective areas.
- The Sports Authority of India (SAI) has been roped in for consultation to design the CoEs in line with SAI standards.

9. Cost Optimization:

- NESTS has been optimizing the higher estimated cost to bring it within the sanctioned limit of Rs. 5 Crore.
- The designs are being finalized for establishing the CoEs in line with the inputs from stakeholders, experts and within the sanctioned cost.

10. Progress of the First Phase:

- Out of the 15 identified EMRS, five CoE locations have been finalized for the first phase. The requisite groundwork, including site assessments, infrastructure planning, and selection of sporting disciplines, is underway.

11. Timelines for Implementation:

- To expedite the process, the Ministry has adopted a phase-wise approach, ensuring that operationalization in the first five schools serves as a model for subsequent establishments.
- Revised timelines have been fixed, and efforts are being made to adhere to these strictly. The expected timeline for making these five Centres operational is June 2026.

12. Capacity Building and Support:

- Collaboration with SAI and stakeholders is underway to ensure the availability of quality training, coaching staff, and equipment.
- Regular monitoring mechanisms have also been put in place.

13. Second Phase Implementation:

- The groundwork for the remaining ten Centres is being initiated parallelly to minimize delays.
- The aim is to achieve full operationalization of all 15 Centres of Excellence by December 2026.

14. Commitment to Time-Bound Execution:

- The Ministry is committed to implementing these Centres within a time-bound framework. The revised timelines are being strictly monitored.

The Ministry assures the Committee that the establishment of these Centres is being treated as a high-priority initiative. A detailed timeline and the status of progress will be submitted for the Committee's review at regular intervals.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

(Recommendation Para No.6.9)

The Ministry of Tribal Affairs revamped the Scheme of Special Central Assistance to Tribal Sub-Scheme into 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY) with the aim of integrated development of 36428 villages and provisioned a sum of ₹ 20.38 lakh per village as 'Gap Filling'. The Committee note that during the year 2023-24, Ministry of Tribal Affairs could release ₹149.65 crore from the revised allocation of ₹375.00 crore. The Committee further note that Dharti Abba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) has been launched under which more than 63000 villages including 36428 villages covered under PMAAGY would also be included. The Committee believe that with the launch of DAJGUA, the difficulties and challenges faced in PMAAGY will be resolved. The Committee find that the role of Ministry of Tribal Affairs has since increased multiple times in implementation of DA-JGUA as multi-sectoral interventions through convergence of specific Schemes of several Ministries. The Committee, therefore, expect that the Ministry of Tribal Affairs should coordinate with all the Ministries/Department so that the difficulties /challenges faced under PMAAGY do not arise. The Committee, therefore, desire that the PM Gatishakti Portal developed for monitoring and evaluation of physical and financial progress of all the projects on regular basis should be utilized so that the objectives of the DA-JGUA are fully achieved. The Committee also desire that the Ministry should draw an action plan so that 63000 villages identified under DAJGUA can achieve integrated socio-economic development of the tribal people as envisaged in the Abhiyan in a time bound manner. The Committee would like to be apprised of the time schedule fixed for implementation of the Abhiyan and also the latest status of the achievement made in this regard after the implementation of DA-JGUA.

Reply of the Government

Based on learning from the success of PM JANMAN, Dharti Abba Janjatiya Gram Utkarsh Abhiyan (DA JGUA) has been launched which is more structured and expanded version of PMAAGY with dedicated convergence of funds and Saturation for key interventions from line Ministries and State departments. The Abhiyan comprises of 25 interventions implemented by 17 line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities in 549 districts and 2,911 blocks in 30 States/UTs in 5 years.

The observations of the Committee for utilization of PM GatiShakti portal has been duly noted and the Ministry is in the process of development of dedicated portal for DA JGUA for monitoring purposes.

Ministry is regularly consulting line Ministries / Departments / States for achieving the desired results in a time bound manner.

The progress of Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (as on 11.02.2025), along with Mission Targets Ministry-wise, is as under:

Ministry	Activity	Mission Target (2024-2028)	Sanction details
Ministry of Rural Development (MoRD)	Pradhan Mantri Awas Yojna (PMAY)- Gramin (MoRD)	20 Lakhs pucca houses	794191 HH and 10040 Completed.
	Pradhan Mantri Gram Sadak Yojna PMGSY (MoRD)	25,000 Km Road	Survey & GIS based verification is in progress.
Ministry of Jal Shakti	Jal Jeevan Mission (JJM)	Every eligible village/Hamlet	For 36557 villages work order has been issued.
Ministry of Power	Revamped Distribution Sector Scheme - RDSS	Every unelectrified HH and unconnected public institutions (~ 2.35 lakh)	44045 HHs
Ministry of Health and family Welfare	PM Ayushman Bharat Health Infrastructure Mission – PM ABHIM	1000 MMUs	36 MMU have been sanctioned and operationalised
Ministry of Women and Child Development	Anganwadi Centre-Poshan 2.0 (ICDS)	8000 Saksham AWC (2000 New AWC & 6000 upgradation)	236 new AWCs sanctioned.
DoSE&L, Ministry of Education	Samagra Shiksha Abhiyan (SSA)	1000 hostels	304 hostels have been sanctioned

Ministry	Activity	Mission Target (2024-2028)	Sanction details
Ministry of Communication & Information Technology	Universal Service Obligation Fund (USOF)	5000 villages	889 villages covered (792 towers commissioned)
Ministry of Agriculture and Farmers Welfare	Rashtriya Krishi Vikas Yojana (RKVY)	Sustainable agriculture support to FRA patta holders (~ 2 lakh)	Benefit of Schemes of Agriculture (seeds/implements/soil cards) has been provided to more than 50000 beneficiaries
Ministry of Tribal Affairs	PMAAGY/ SCA to TD	100 TMMC - Mutli-purpose Marketing Centres	41 TMMC have been approved in 11 states
		Upgradation of Ashram Schools/Govt. Schools & Hostels for Tribals	2426 projects of schools approved in 11 states
		FRA Claim Support	Proposals of preparation for 810 Community Forest Resource Rights Management Plans have been approved covering more than 80,000 hectares of forest land.
			Creation of FRA cells have been approved in 9 states
		CoC for Sickle Cell Disease in 16 states	15 CoC approved in 14 states

Ministry of New and Renewable Energy, D/o Fisheries, D/o Animal Husbandry and Dairying, Ministry of Tourism: - have issued their revised guidelines.

Ministry of Petroleum & Natural Gas, Ministry of AYUSH and Ministry of Skill Development and Entrepreneurship: - Pending for approval of main scheme.

Ministry of Tribal Affairs OM No. 16015/07/2024-PC dated 17.03.2025

CHAPTER-V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT ARE INTERIM IN NATURE

NIL

**NEW DELHI;
06th August, 2025
15 Shravana, 1947 (Saka)**

**P.C. MOHAN
Chairperson,
Standing Committee on Social
Justice and Empowerment**

APPENDIX-I

MINUTES OF THE EIGHTEENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2024-25) HELD ON WEDNESDAY, 06TH AUGUST, 2025.

The Committee met from 1030 hrs. to 1100 hrs. in Chairperson's Chamber, Room No. 113, E-PHA, Block 'B', Extension Building, New Delhi.

PRESENT

SHRI P.C. MOHAN - CHAIRPERSON

MEMBERS

Lok Sabha

2. Shri E. T. Mohammed Basheer
3. Shri Bhaskar Murlidhar Bhagare
4. Smt. Vijaylakshmi Devi
5. Shri Chintamani Maharaj
6. Shri Murari Lal Meena
7. Shri Bhojraj Nag
8. Shri Gajendra Singh Patel
9. Shri Rajkumar Roat
10. Shri Matheswaran V. S.
11. Shri Sasikanth Senthil
12. Shri Anoop Pradhan Valmiki

Rajya Sabha

13. Smt. Sumitra Balmik
14. Shri Narayana Koragappa
15. Smt. Phulo Devi Netam
16. Shri Rameswar Teli
17. Smt. Mamata Thakur
18. Shri Abdul Wahab
19. Shri Niranjana Bishi

SECRETARIAT

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| 1. | Smt. Mamta Kemwal | - | Joint Secretary |
| 2. | Shri Vinay Pradeep Barwa | - | Director |
| 3. | Shri Krishendra Kumar | - | Deputy Secretary |

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee convened to consider and adopt the following draft Reports:

(i) *** *** *** ***

(ii) Draft Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Tribal Affairs.

(iii) *** *** *** ***

3. The Chairperson then requested the Members to give their suggestions, if any, on the draft Reports. The Reports were adopted by the Committee without any modifications.

4. The Committee then authorized the Chairperson to finalize the draft Reports and to present the same to both the Houses during the ensuing session.

The Committee then adjourned.

*** Does not pertain to this Report.

APPENDIX-II

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN THIRD REPORT (EIGHTEENTH LOK SABHA) ON 'DEMANDS FOR GRANTS (2024-25)' OF THE MINISTRY OF TRIBAL AFFAIRS

	Total	Percentage
I. Total number of Recommendations	9	
II. Observations/ Recommendations which have been accepted by the Government- Rec. Para No.2.7, 3.11, 5.11 & 7.19	4	44.45%
III. Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply: - Rec. Para No.4.18 and 8.11	02	22.22%
IV. Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration: – Rec. Para No. 4.17,4.19 & 6.9	03	33.33%
V. Observations/Recommendations in respect of which replies of the Government are interim in nature: - NIL	00	00
		100%